

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 54 OF 2017 &
IA NOS. 152 AND 153 OF 2017**

Dated: 21st March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. Lord Chloro Alkai Ltd. & Ors.

...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Ms. Neha Garg for
Mrs. Swapna Seshadri

Counsel for the Respondent(s)

:

Mr. M. G. Ramachandran
Ms. Poorva Saigal
Ms. Anushree Bardhan
Mr. Shubham Arya for R.2-4

Mr. Raj Kumar Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R.1

ORDER

Admit. Issue notice. Mr. R. K. Mehta takes notice on behalf of Respondent No.1 and Mr. M.G. Ramachandran takes notice on behalf of Respondent Nos. 2 to 4 and they seek four weeks time to file reply. They may file the same on or before 19.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 03.05.2017 after serving copy on the other side.

List the matter on **24.05.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh